

Alternative punishment for petty offenders

365. DR. DASARI NARAYANA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government had in the recent past mooted for introducing community service as an alternative punishment for the petty offenders;

(b) if so, the details thereof; and

(c) what is the present Status of proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) No, Sir.

(b) and (c) Do not arise.

Yardstick for banning organisation

366. SHRI C.O. POULOSE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the yardsticks applied for banning an organisation;

(b) whether the organisations which have openly said, they will not pay heed to the authority to the Indian Courts are liable to be prosecuted for an open disapproval of the rule of law in a democratic state; and

(c) if so, what steps have been taken against these organisations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) to (c) Yardsticks for declaring an organization as 'unlawful' are given in the Unlawful Activities (Prevention) Act, 1967.

Prevention of Terrorism Ordinance, 2001 also provides for declaration of an organization as a terrorist organization.

There are other Acts under which State Governments have powers to ban organizations involved in subversive or anti-national activities.

Each case is examined on the basis of available inputs with respect

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to the satisfaction of various conditions and provisions of law. Any institution and individual who defies court direction is liable for action under the relevant provisions of law.

Attacks by suicide squads in Jammu and Kashmir

367. SHRI AHMED PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of attacks by suicide squads on Army, Para-Military and Police forces have considerably increased in Jammu and Kashmir;

(b) if so, the details thereof for the last one year, month-wise;

(c) how many lives were lost in these attacks; and

(d) whether Government have taken steps to combat the attacks by suicide squads of terrorists in Jammu and Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) to (c) No separate statistics are about the security forces killed in suicide attack is maintained at the Union Government level. However, the number of security forces killed in terrorist violence in J & K in each month between November, 2000 to October 2001 is given as below:—

2000:—

<u>November</u>	<u>December</u>
50	31

2001:

January	February	March	April	May	June	July	August	Sept.	October
28	33	53	46	36	41	51	43	63	57

(d) To contain terrorism in Jammu and Kashmir, the Government has adopted multi-pronged approach which includes, *inter-alia*, strengthening border management, pro-active action against terrorists in the hinterland, gearing up intelligence machinery, greater